

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
18-04-2024 AT 10:30 AM**

**CP No.199/241/HDB/2020  
AND  
CA 29/2021 & IA (CA) 19/2021 in CP No.199/241/HDB/2020  
u/s. 241 of Companies Act, 2013**

**IN THE MATTER OF:**

Mr. G.V. Reddy

**...Petitioner**

**AND**

Kosher Pharmaceutical Pvt Ltd & Others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Mr G Bhupesh, for petitioner present physically.

Learned Counsel Mr V Raghunath, for Respondent present physically.

Matter passed over.

Matter called again. Heard, learned counsel for both sides. Both sides are at liberty to file written submissions within three weeks focusing on the alleged claim on authorisation and mis management. **For orders on 06.06.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**